

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27615/2008

(From the judgement and order dated 16/10/2008 in
of The HIGH COURT OF BOMBAY)

WP No. 2251/2008

ORYX FISHERIES PVT.LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With prayer for interim relief and office report)
(For Final Disposal)

Date: 04/10/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULYFor Petitioner(s) Mr. S.Ganesh, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Ms. Surekha Raman, Adv.
Mr. Pratap Venyugopal, Adv.
Mr. Puroshattam Jha, Adv.
Mr. Varun Singh, Adv.
M/S. K.J. John & Co.,Adv.For Respondent(s) Mr. Joseph Markose, Sr. Adv.
2 & 3 Mr. Subhash Pandey, Adv.
Mr. Ajay K. Jain, Adv.
Mr. M.P. Vinod,Adv.

Mr. Harish Chander, Adv.
Ms. Shweta Verma, Adv.
Mr. A.K. Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Arguments heard.
Judgment reserved.(Rama Chopra)
P.A.(Phoolan Wati Arora)
Court Master